

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 476 of 2000

Thursday, this the 6th day of June, 2002

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. Chechamma PJ,
Telecom Technical Assistant,
Muvattupuzha DCB Exchange,
Muvattupuzha.Applicant

[By Advocate Mr. M. Paul Varghese]

Versus

1. Union of India, represented by its
Secretary to Government,
Ministry of Communications, New Delhi.

2. Director of Telecommunications,
New Delhi.

3. Chief General Manager, Telecom,
Kerala Telecommunications,
Door Sanchar Bhavan, Trivandrum-695033

4. Principal General Manager,
Ernakulam Telecom District,
Kochi-682031 Respondents

[By Advocate Mr. C. Rajendran, SCGSC]

The application having been heard on 6-6-2002, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant has approached this Tribunal seeking the
following reliefs:-

"i) Declare that the applicant is eligible to be
absorbed to the cadre of Telecom Technical
Assistant retrospectively from the date of
completion of the induction training to the
cadre of TTA, and hence is eligible to appear
for the qualifying screening test for promotion
to the post of Junior Telecom Officer against
35% quota which is scheduled to be held on
30.4.2000, setting aside Annexure-A7 in respect
of the applicant.



- ii) Direct the respondents to absorb the applicant to the cadre of TTA with effect from the date of completion of the induction training to the cadre and allow the applicant to appear for the qualifying screening test to the post of JTO's scheduled to be held on 30.4.2000.
- iii) Direct the respondents to appoint the applicant to the post of J.T.O. if successful in the Screening Test and the Pre-induction Training to the cadre; and
- iv) Grant such other reliefs as may be prayed and the Hon'ble Tribunal may deem fit."

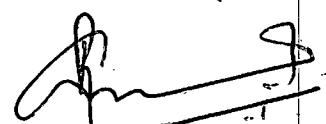
2. When the Original Application was taken up for final hearing on date, both the counsel submitted that this Original Application is identical to the Original Application No.432/2000 and that the order of this Tribunal in that Original Application is squarely applicable in this case. The Original Application No.432/2000 was dismissed by this Tribunal.

3. In the light of the above submissions, following the decision of this Tribunal in OA No.432/2000, we dismiss this Original Application with no order as to costs.

Thursday, this the 6th day of June, 2002



K.V. SACHIDANANDAN
JUDICIAL MEMBER



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

ak.

A P P E N D I X

Applicant's Annexures:

1. A-1: True photocopy of Memo No.ST/EK-261/3/VIII/37 dated 4.6.99 of the Asst. General Manager (Admn.), O/o the 4th respondent.
2. A-2: True photocopy of Memo No.E.183/47/1999-2000/14 dated 20.8.99 of the Principal, C.T.T.C Thiruvananthapuram-1.
3. A-3: True photocopy of the Memo No.27-2-94-TE-II dated 12/20.8.97 of the 2nd respondent.
4. A-4: True copy of Memo No.ST/1034/TTA/Gen1/Pt/33 dated 14.11.99 of AGM (Admn) Telecom District Trivandrum.
5. A-5: True photocopy of Memo No.ST/EK-S61/4/III/15 dated 24.2.2000 of the Asst. General Manager (Admn.) O/o the 4th respondent.
6. A-6: True photocopy of the Memo No.Rectt/30-6/99 dated 8.3.2000 of the Asst. General Manager (Rectt), O/o the 3rd respondent.
7. A-7: True photocopy of Memo No.STA-1/EK-214/2(a)/x1/82 dated 30.3.2000 of the Asst. General Manager (R&E), O/o the 4th respondent.
8. A-8: True photocopy of letter No.E III/STAFF/2000 dated 1.3.2000 addressed to the 4th respondent by the All India Telecom Employees Union Class III (N).

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10.6.02